

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. 421/2014

C. A No.

CORAM:

**SH. R. VARADHARAJAN**  
Hon'ble Member (J)

**Ms. Deepa Krishan**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**



**NAME OF THE COMPANY : M/S.**

Rainbow Real Estates Pvt. Ltd.

V/s

The Registrar of Company(R.O.C.)

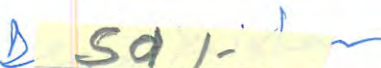
**SECTION OF THE COMPANIES ACT: 252**

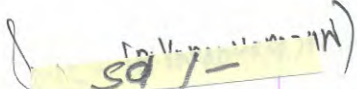
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Sudhansu Palo.	A.O.R	For petitioner	
2.	Anand Raj	Company prosecutor	for Roc, Delhi	

**ORDER**

Learned Counsel for the ROC seeks some time to file an additional affidavit in relation to proof of service of notice on the petitioner as well as in relation to the compliance affidavit filed based on the directions of the Hon'ble High Court of Delhi dated 23.9.2016 by the petitioner. Two weeks time is granted for the said purpose.

Post the matter on 05.05.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)